

- (1) Concrete measures to contain price rise;
- (2) Concrete measures for linkage of employment protection with the concession/incentive package offered to the entrepreneurs;
- (3) Strict enforcement of all basic labour laws without any exception or exemption and stringent punitive measures for violation of labour laws;
- (4) Universal social security cover for the unorganized sector workers;
- (5) Stoppage of disinvestment in Central and State PSUs;
- (6) No contractorisation of work of permanent/perennial nature of job;
- (7) Amendment of Minimum Wages Act to ensure universal coverage irrespective of the schedules and fixation of statutory minimum wage at not less than Rs. 10,000/-;
- (8) Remove all ceilings on payment and eligibility of Bonus, Provident Fund, increase the quantum of gratuity;
- (9) Assured Pension for all; and
- (10) Compulsory registration of trade unions within a period of 45 days and immediate ratification of the ILO conventions No. 87 and 98.

To persuade them to call off their strike the then Hon'ble Minister for Labour and Employment called a meeting with the representatives/leaders of the central trade unions on 13th February, 2013. He requested the trade union leaders not to resort to strike. Hon'ble Prime Minister had also made an appeal to the central trade unions on 17.02.2013 to withdraw their call for countrywide general strike.

A Group of Ministers (GoM) consisting of Hon'ble Defence Minister Shri A.K. Antony, Shri Sharad Pawar Hon'ble Agriculture Minister and Hon'ble Labour and Employment has been constituted on 18.02.2013 to resolve the issues. The GoM had also interacted with the leaders/representative of central trade unions on 18.02.2013 and requested them to call off their strike on 20th and 21st February, 2013.

The matter has been referred to GoM and GOM held its Meetings on 22.05.2013, 09.12.2013 and 08.01.2014.

### **Unemployment Rate**

†1628. SHRI NARESH AGRAWAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

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†Original notice of the question was received in Hindi.

- (a) whether the rate of unemployment has increased during the year 2012-13;
- (b) if so, the year-wise details thereof during the last three years; and
- (c) the steps taken by Government to reduce the rate of unemployment?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) As per the results of the surveys conducted by National Sample Survey Office (NSSO), unemployment rate as per usual status during the last three survey results are as below:

Period	Unemployment rates in (%)
2004-05	2.3
2009-10	2.0
2011-12	2.2

(c) Government of India has been making continuous efforts through normal growth process and by implementing various employment generation schemes to create additional job opportunities for educated and uneducated youth in the private and public sectors in the country. Some of the important ones are, Prime Minister's Employment Generation Programme (PMEGP), National Rural Livelihood Mission (NRLM), Swarna Jayanti Shahri Rozgar Yojana (SJSRY) and Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) besides entrepreneurial development programmes run by the Ministry of Micro, Small & Medium Enterprises.

#### **Amendment to Indian Migrant Labour Act, 1979**

1629. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state whether Government is bringing necessary amendment in Under-state Migrant Labour Act, 1979 to make it more effective as more than 10 crore migrant labourers are moving inside the country every day?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Amendment Bill, 2011 was introduced in Rajya Sabha on 18.08.2011. It was referred to the Standing Committee on Labour on 24.08.2011 for review and examination. The bill has been returned with the recommendations to bring in comprehensive amendments in the Inter-State Migrant Workmen (Regulation of Employment & Conditions of Service) Act, 1979.